

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.105**

New IA-1360/2023

In

IB-559(ND)/2021

**IN THE MATTER OF:**

Yes Bank Ltd.

.....APPLICANT/PETITIONER

**Vs.**

Presidium Educational Institution Pvt. Ltd.

.....RESPONDENT

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 10.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Aditya Gauri, Advocate.

For the Respondent :

**ORDER**

**New IA-1360/2023:-**

Mr. Aditya Gauri, Learned Counsel appears for the Applicant.

Issue notice to the Respondents

The Applicant is directed to serve notice along with a copy of this application to the Respondents by all modes and file proof of service along with an affidavit within two weeks. The Respondents shall file its reply affidavit within one week after receipt of notice. Rejoinder, if any, be filed by the Applicant within one week thereafter.

List the matter on **25.04.2023**.

**-SD-**

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

**-SD-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**